

Compensation to 1984 Riot Victims

602. SHRI KIRPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether compensation was paid to the next of kith and kin of victims of 1984 riots in Delhi;

(b) if so, the criteria laid down for paying such compensation;

(c) whether such compensation was also paid to the victims of Himachal Pradesh; and

(d) the names of other States in which these compensations were given during the last four years?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). Yes, Sir. A statement is given below:

(c) and (d) : As per records available in this Ministry, the State Governments of Himachal Pradesh, Bihar, Haryana, Jammu & Kashmir, Maharashtra, Madhya Pradesh and Uttar Pradesh have also paid compensation as per their norms.

CRITERIA LAID DOWN FOR PAYMENT OF COMPENSATION TO THE NEXT OF KITH AND KIN OF VICTIMS OF 1984 RIOTS IN DELHI

(i) DEATH & INJURY

Death — @ Rs. 20,000/-

Injury — @ Rs. 2,000/-

(ii) DAMAGE TO DWELLING UNITS

Partial damage — Rs. 1,000/-

Substantial damage — Rs. 5,000/-

Total damage — Rs. 10,000/-

(iii) INSURANCE CLAIMS WITHOUT RIOT COVER

50% of the estimate loss subject to maximum of Rs. 50,000/-

(iv) PENSION TO WIDOWS AND AGED PERSONS

Pension @ Rs. 400/- p.m. to widows who could not be provided any employment or who are incapable of doing any job and aged persons above

the age of 60 years who lost their earning or would be earning members.

(v) Allotment of tenements to riot-affected families.

(vi) Grant of loans to riot-affected families by the commercial institution to enable them to re-start economic activities.

(vii) Financial assistance in the form of

compensation to the riot-affected families in the matter of uninsured commercial establishments.

- (viii) Financial assistance for marriage of riot-affected widows and their daughters.
- (ix) Employment to riot-affected widows/wards with a view to their rehabilitation.

[*Translation*]

Explosions in Kashmir Valley

603. SHRI HARISH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of incidents of explosions and violence in the Kashmir valley by pro-Pakistan elements during the last two months; and

(b) the total number of persons killed therein and the number of Government employees out of them?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 831 incidents of violence were resorted to by extremist elements in the Valley during the last two months (January and February, 1990). These violent incidents include 309 incidents of explosion.

(b) 127 persons were killed therein, of which 19 were Government employees.

[*English*]

Review of Telecommunication Policy

604. SHRI K.S. RAO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to review the present telecommunication pol-

icy and evolve inter-alia a new comprehensive policy or strengthening research and development set-up and organisations like Indian Telephone Industries and Centre for Development of Telematics to keep pace with changing technology;

(b) whether any expert committee has been appointed in this regard;

(c) if so, whether the committee have given their recommendations;

(d) if so, the details thereof; and

(e) if not, the date by which committee's recommendations are likely to be received and the new policy announced?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) National telecommunication Policy document is under consideration at present. It covers support to Research and Development set up in the country and organisation like Indian Telephone Industries and Centre for Development of Telematics.

(b) No, Sir.

(c) to (e) Not applicable in view of answer for (b) above

Privatisation of Telecom System

605. SHRI K.S. RAO Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Telecommunication Commission has proposed to farm out one-third of telecom system to the private sector;

(b) if so, the particulars of the units proposed to be earmarked for the private sector;

(c) the reasons that weighed with the Commission in favour of privatisation;